

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 26TH AUGUST, 2020 AT 2.00 P.M.

I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Shri Hansraj Bhardwaj, former Governor of Karnataka.
2. Shri Lalji Tandon, Governor of Madhya Pradesh.
3. Shri Mange Ram Gupta, former Minister of Haryana.
4. Shri Sri Krishan Hooda, Member of Haryana Legislative Assembly.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Pandit Jasraj, a prominent Classical Vocalist.
7. Freedom Fighter of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Tragedy with Haryana Police Personnel
11. Others.

II. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE DEPUTY SPEAKER (act as Speaker) to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2020-2021 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

- (i) THE MINISTER to present the Supplementary Estimates (First Instalment) 2020-2021.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2020-2021.

V. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2020-2021.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a Supplementary sum not exceeding ₹1,35,12,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 1-Vidhan Sabha.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 1-2
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Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding <u>₹6,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 2-Governor and Council of Ministers.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 3-4
Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding <u>₹6,10,00,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 3-General Administration.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 5-8
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding <u>₹123,56,77,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 9-11
Demand No.5	A MINISTER	to move that a Supplementary sum not exceeding <u>₹43,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 5-Excise and Taxation.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 12-15
Demand No.6	A MINISTER	to move that a Supplementary sum not exceeding <u>₹3,63,70,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 6-Finance.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 16-20
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding <u>₹3,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 7-Planning and Statistics.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 21-22
Demand No.10	A MINISTER	to move that a Supplementary sum not exceeding <u>₹55,04,54,400/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 10-Technical Education.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 23-24

Demand No.13	A MINISTER	to move that a Supplementary sum not exceeding <u>₹742,34,95,000/-</u> for revenue expenditure and <u>₹319,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 13-Health</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 25-36
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding <u>₹2336,13,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 15-Local Government.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 37-42
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding <u>₹5,34,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 17-Employment.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 43-44
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding <u>₹100,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 18-Industrial Training.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 45-46
Demand No.21	A MINISTER	to move that a Supplementary sum not exceeding <u>₹100,00,01,000/-</u> for revenue expenditure and <u>₹1,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 21-Women and Child Development.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 47-50
Demand No.27	A MINISTER	to move that a Supplementary sum not exceeding <u>₹430,22,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 27-Agriculture.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 51-53

Demand No.28	A MINISTER	to move that a Supplementary sum not exceeding <u>₹19,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 28-Animal Husbandry and Dairy Development.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 54-56
Demand No.32	A MINISTER	to move that a Supplementary sum not exceeding <u>₹921,70,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 32-Rural and Community Development.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 57-60
Demand No.34	A MINISTER	to move that a Supplementary sum not exceeding <u>₹70,00,000/-</u> for revenue expenditure and <u>₹15,30,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 34-Transport.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 61-64
Demand No.35	A MINISTER	to move that a Supplementary sum not exceeding <u>₹3,50,00,000/-</u> for revenue expenditure and <u>₹31,05,62,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 35-Tourism.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 65-68
Demand No.36	A MINISTER	to move that a Supplementary sum not exceeding <u>₹90,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 36-Home.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 69-70
Demand No.37	A MINISTER	to move that a Supplementary sum not exceeding <u>₹43,04,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 37-Elections.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 71-73

Demand No.38	A MINISTER	to move that a Supplementary sum not exceeding <u>₹365,17,60,000/-</u> for revenue expenditure and <u>₹482,25,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 38-Public Health and Water Supply.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 74-77
Demand No.40	A MINISTER	to move that a Supplementary sum not exceeding <u>₹997,02,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 40-Energy and Power.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 78-80
Demand No.42	A MINISTER	to move that a Supplementary sum not exceeding <u>₹5,75,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 42-Administration of Justice.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 81-83
Demand No.43	A MINISTER	to move that a Supplementary sum not exceeding <u>₹11,27,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2021 in respect of <u>Demand No. 43-Prisons.</u>	Supplementary Estimates 2020-21 (First Instalment) Pages 84-88

VI. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Goods and Services Tax (Amendment) Ordinance, 2020. (Haryana Ordinance No. 1 of 2020)
2.	A MINISTER	to lay on the Table the Haryana Value Added Tax (Amendment) Ordinance, 2020. (Haryana Ordinance No. 2 of 2020)
3.	A MINISTER	to lay on the Table the Haryana Goods and Services Tax (Second Amendment) Ordinance, 2020. (Haryana Ordinance No. 3 of 2020)
4.	A MINISTER	to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2020. (Haryana Ordinance No. 4 of 2020)
5.	A MINISTER	to lay on the Table the Haryana Fire Service (Amendment) Ordinance, 2020. (Haryana Ordinance No. 5 of 2020)
6.	A MINISTER	to lay on the Table the Haryana Municipal (Amendment) Ordinance, 2020. (Haryana Ordinance No. 6 of 2020)
7.	A MINISTER	to lay on the Table the Haryana Municipal Corporation (Second Amendment) Ordinance, 2020. (Haryana Ordinance No. 7 of 2020)
8.	A MINISTER	to lay on the Table the Haryana Rural Development (Amendment) Ordinance, 2020. (Haryana Ordinance No. 8 of 2020)
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

27.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 27 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 13 th December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

78.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.110/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 111/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.112/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.113/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated the 24 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

95.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

112.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 rd June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

129.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/34/2016/1 st Amendment/2020, dated the 19 th March, 2020, as required under section 182 of the Electricity Act, 2003.
134.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/48/2020, dated the 24 th January, 2020, as required under section 182 of the Electricity Act, 2003.
135.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/49/2020, dated the 22 nd April, 2020, as required under section 182 of the Electricity Act, 2003.
136.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/50/2020, dated the 24 th April, 2020, as required under section 182 of the Electricity Act, 2003.
137.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/51/2020, dated the 8 th July, 2020, as required under section 182 of the Electricity Act, 2003.
138.	A MINISTER	to lay on the Table the Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2018-2019, as required under Section 28 (2) of the Protection of Human Rights Act, 1993.
139.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2017-2018, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
140.	A MINISTER	to lay on the Table the 53 rd Annual Report of the Haryana Public Service Commission for the year 2018-2019 (April 1, 2018 to March 31, 2019), as required under Article 323 (2) of the Constitution of India
141.	A MINISTER	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2017-2018, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
142.	A MINISTER	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2018-2019, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.

CHANDIGARH:
THE 25th AUGUST, 2020.

RAJENDER KUMAR NANDAL,
SECRETARY.